

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
CHUO SENKO ADVERTISING INDIA PRIVATE LIMITED.

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Chuo Senko Advertising India Private Limited.
2.	Date of incorporation of Corporate Debtor	11/12/2008
3.	Authority under which Corporate Debtor is incorporated / registered	ROC, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100MH2008PTC188828
5.	Address of the registered office and principal office (if any) of corporate debtor	Eco House 401/402/403 Vishweshwar Nagar off Aarey Road Goregaon East Mumbai City MH400063.
6.	Insolvency commencement date in respect of corporate debtor	24th September, 2019. However, the Order was uploaded and came to the knowledge of the Interim Resolution Professional on 10th October, 2019.
7.	Estimated date of closure of insolvency resolution process	23rd March, 2020.
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Deepak Kumar Agarwal IBBI Reg No: IBBI/IPA-002/IP-N00584/2017-2018/11778
9.	Address and email of the interim resolution professional, as registered with the board	Address: Flat No.2, Plot No. B-4, Paryatan Vihar, Vasundhara Enclave, National Capital Territory of Delhi, 110096 Email Id: dkagarwal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No.2, Plot No. B-4, Paryatan Vihar, Vasundhara Enclave, National Capital Territory of Delhi, 110096 Email Id: ip.chuosenko@gmail.com
11.	Last date for submission of claims	24th October, 2019.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Chuo Senko Advertising India Private Limited** on 24th September, 2019.

The creditors of **Chuo Senko Advertising India Private Limited** are hereby called upon to submit their claims with proof on or before 24th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Deepak Kumar Agarwal

Date and Place: 11th October, 2019 New Delhi

Approved on 13.10.19
Subscribed

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